

the percentage of Defence equipment which has been imported.

(c) and (d) : It is not in the public interest to disclose this information.

**Scientific Policy Resolution by Committee on Science and Technology**

5055. SHRI K. N. PANDEY : Will the PRIME MINISTER be pleased to state :

(a) the progress in the study and implementation of scientific policy Resolution by the Committee on Science and Technology; and

(b) whether any measures have been suggested to improve the implementation ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) and (b) . In order to assess the progress made in the implementation of the Scientific Policy Resolution, it was essential to collect the relevant data and other information from various Ministries and Departments. This has been done. The information received is being analysed and a report containing the results of the analysis will be considered by the Committee on Science and Technology at its meeting in June, 1969. Thereafter, it is proposed to hold a Conference of scientists and educationists some time towards the end of 1969 to discuss the report, together with such recommendations as the Committee on Science and Technology might make.

**उत्तर प्रदेश के पहाड़ी जिलों का विकास**

5056. श्री जं० ब० सि० बिष्ट : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान उत्तर प्रदेश के आठ पहाड़ी जिलों की दयनीय आर्थिक स्थिति की ओर दिलाया गया है ;

(ख) यदि हां, तो क्या इन आठ जिलों की आर्थिक दशा को सुधारने के लिए चौथी

पंचवर्षीय योजना में कोई विशेष व्यवस्था किये जाने की सम्भावना है ;

(ग) यदि हां, तो उसमें प्रस्तावित योजनाओं का ब्यौरा क्या है ;

(घ) क्या प्रधान मंत्री द्वारा समय समय पर दिये गये भाषणों में पहाड़ी जिलों के विकास के लिए दिए गए आश्वासनों को क्रियान्वित किया जायेगा ; और

(ङ) यदि हां, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं ?

प्रधान मंत्री, अखु शक्ति मंत्री तथा योजना मंत्री (श्रीमती इन्दिरा गाँधी) : (क) 19 फरवरी, 1969 और 12 मार्च, 1969 के क्रमशः प्रश्न संख्या 56 के भाग (क) और प्रश्न संख्या 2794 के उत्तरों की ओर ध्यान दिलाया जाता है ।

(ख) से (घ). 19 फरवरी के प्रश्न संख्या 56 के भाग (ख) और 12 मार्च, 1969 के अतारंकित प्रश्न संख्या 2794 के भाग (क), (ख) और (ग) की ओर ध्यान दिलाया जाता है ।

(ङ) ठीक अवधि बताना सम्भव नहीं है क्योंकि इन क्षेत्रों का आर्थिक और सामाजिक विकास दीर्घकाल तक निरन्तर चलने वाली प्रक्रिया है ।

**Issue of T.C. permits and Texmark Nos. to Loom-holders**

5057. SHRI Z. M. KAHANDOLE : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that the Textile Commissioner, Bombay had issued a notification that all the loom-holders will have to get the T. C. Permit & Texmark No. after crediting Rs. 100 in two or three instalments upto 15th November, 1960 ;

(b) whether it is also a fact that many loom-holders who had credited Rs. 100 in one instalment after 15th November, 1960 were asked by the Textile Commissioner to apply for the refund along with the cretified copy of the Chalan ;

(c) if so, how many loom-holders have applied for the refund along with the certified copy of Chalan and in how many cases the money has been refunded by the Textile Commissioner ; and

(d) the number of cases where the refund has not been made so far to-gether with the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Yes, Sir. Those powerloom holders who had powerlooms with them before 31. 10. 1960 were informed through a Press Note to apply for regularisssion of their powerlooms.

(b) No, Sir. Refund of fees was allowed only to those who had submitted their applications in accordance with the above Press Note but whose cases were rejected.

(c) 766 loom-holders applied for refund. Refund has been allowed in 180 cases.

(d) Refund has not been made so far in 586 cases, as these cases were more than 6 years old from the date of deposit of money. These cases are under Government's consideration.

#### Modernisation of Textile Mills

5058. SHRI KIRUTTINAN : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether any detailed study has been made to modernise the existing textile mills in the country ;

(b) if so, the details thereof ;

(c) the number of textile mills modernised so far and the amount of assistance rendered by Government (State-wise) ;

(d) the number of mills yet to modernised and the amount required for their modernisation (State wise); and

(e) whether Government propose help these textile mills for modernisation, and if so, when ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) to (e) . A Working Group for the Cotton Textile Industry appointed by the National Industrial Development Corporation made an assessment of the need and scope for rehabilitation and modernisation of the textile industry in the country in 1960 and came to the conclusion that, on a modest scale, about Rs. 180 crores would be required for the purpose in the Third Plan Period. A Working Group was recently appointed by the Planning Commission to formulate proposals for the textile industry during the fourth plan period and the Working Group has *inter alia* examined the question of modernisation of the industry.

Information regarding the mills modernised and those requiring modernisation is not available and its collection will not be commensurate with the time and labour involved.

The National Textile Corporation and the State Textile Corporations will help in modernisation and re-habilitation of mills taken over by the Government and handed over to them for management. Other mills can approach the institutional financing institutions for similar help. The Industrial Development Bank of India has liberalised its credit policy and is allowing deferred payment facilities on indigeneous textile machinery upto 7 years in suitable cases. On the basis of the report submitted by the Working Group appointed by the Reserve Bank of India under the Chairmanship of the Textile Commissioner in 1968 the R. B. I. has issued instructions to the schedule banks for maintaining a reduced margins in respect of term loans granted by banks against machinery that had been acquired by mills during 1963-68 Some more measures are under consideration.